

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCIVIL APPEAL Diary No(s). 36919/2024

(Arising out of impugned final judgment and order dated 13-02-2024 in OA No. 697/2023 passed by the National Green Tribunal)

NAVEEN SOLANKI & ANR.

Petitioner(s)

VERSUS

RAIL LAND DEVELOPMENT AUTHORITY & ORS.

Respondent(s)

(IA No.203030/2024-CONDONATION OF DELAY IN FILING and IA No.203031/2024-GRANT OF INTERIM RELIEF and IA No.203033/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.203024/2024-PERMISSION TO FILE APPEAL and IA No.203012/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 17-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. Ankur Sood, AOR
Mr. Madhav Gupta, Adv.
Mr. Manan Verma, Adv.
Mrs. Madhur Panjwani, Adv.
Mr. Dhaman Trivedi, Adv.
Mr. Prashant, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing certified copy of the impugned judgment is allowed.

Leave to file appeal is granted.

Delay condoned.

This appeal requires final hearing.

Issue notice on interim relief returnable on 21st October, 2024.

In the meanwhile, we restrain the respondents from felling and/or damaging in any manner the trees and/or otherwise causing damage to the trees on the subject land. We make it clear that no construction shall be carried out in the subject land.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)